CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

RA NO.267/2004 IN OA NO 1000/2002 MA NO 2020/2004

New Delhi this the 29th October, 2004

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN HON'BLE SHRI S.A.SINGH, MEMBER(A)

Lt. Governor, National Capital Territory of Delhi, Raj Niwas, New Delhi & Ors.

...Applicants/Review

(By advocate: Mrs.Sumedha Sharma)

Versus

Sh. Yogesh Mishra, Welfare Officer, Children Home for Boys, Lajpat Nagar, New Delhi

... Respondent/Original applicant

ORDER (ORAL)

By Mr.Justice V.S.Aggarwal, Chairman:

The applicants seek to review the order passed by this Tribunal dated 11.12.2002.

The operative part of the same reads:

"8. In the circumstances, we feel that ends of justice will be duly met if we quash the impugned orders at Annexure A-1, A-2 and A-3 and remand back this case to the disciplinary authority to hold the enquiry from the stage the applicant demanded the statement recorded in the preliminary enquiry and other relevant documents. We direct accordingly. The O.A. is disposed of in the aforestated terms."

- 2. Along with the application, a petition has been filed seeking condonation of delay mentioning that the Department received a copy of the order in December, 2002 but because of the Administrative exigencies, the review could not be filed.
- 3. In the present case, delay of nearly two years has occurred. The same is not at all explained and it must be taken to be barred by time with no reason telepon.
- 4. Otherwise also on merits of case, we find little ground to recall the order. The order was passed keeping in view the earlier order passed by this Tribunal in the case of co-delinquent. On similar lines, the respondents had been directed to supply a copy of the statement recorded in the preliminary inquiry and other relied upon documents. The

18 Ag

same had not been it supplied to the applicant. We find no error apparent on the face of record. The application must fail and is accordingly dismissed.

Member (A)

(V.S.Aggarwal) Chairman

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